

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:7580
ANSWERED ON:22.05.2012
FORMULA ONE RACE
Khairi Shri Chandrakant Bhaurao

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Formula One Race was conducted last year in the country with the approval of the Union Governments;
- (b) if so, the number of complaints received by the Government regarding violations of the terms and conditions by the organisers;
- (c) the details of the action taken by the Government against the organizers;
- (d) whether the Government has granted permission to hold the Formula One Race in October, 2012 inspite of various complaints;
- (e) if so, the reasons therefor; and
- (f) the details of facilities/assistance/exemptions provided by the Government to conduct the race last year?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

- (a) Yes, Madam, the Government granted permission for holding the Formula 1 Grand Prix Motor Racing Event from 28th to 30th October, 2011 at Greater Noida (Uttar Pradesh) at no cost to the Government, subject to following conditions:-
- i. All requisite approvals for the use of the venue for the holding of the event.
 - ii. Approval of the State Government for holding of the event.
 - iii. Clearance from the Ministry of External Affairs.
 - iv. Approval of the Ministry of Home Affairs from security angle for the participation of foreign teams and other foreign participants.
 - v. Compliance with applicable regulations governing imports, including payment of custom duty.
 - vi. Requisite approvals for all foreign exchange remittances related to the event and compliance of all requirements under Foreign Exchange Management Act, 1999.
 - vii. No advertisement or promotion of Tobacco and liquor in the tournament.
 - viii. No claim for customs duty or tax exemption or any other exemption as a sporting event.
 - ix. No foreign participant associated to or connected with the event to visit any restricted or prohibited area in India without prior approval of Government of India.
 - x. Fulfillment of commitments made in respect of sports promotion, including annual contribution of Rs.10.00 crores (Rupees ten crores) per annum to National Sports Development Fund for the entire duration of the agreement i.e., upto 2015, extendable by another five years. The contribution for 2010 and 2011 to be made upfront.
 - xi. All other clearances concerning the event, including necessary permission, clearances/approval from FMSCI, FIA and FOA.
 - xii. That no foreigner will be permitted to visit any restricted/ prohibited area in India without prior permission of the Government.
- (b) No such complaint has been received so far.
- (c) Does not arise
- (d) & (e) Madam, so far the Government has not received any proposal from the organizer for holding the Formula One Race in October, 2012. Hence, giving clearance from the sports angle, by the Government, for holding the event does not arise at this stage.
- (f) Ministry of Finance (Department of Revenue) has informed that no specific income-tax exemption was granted to the organizers of

the Formula One Car Race held in 2011 for the first time in Greater Noida (UP). Also, no Customs Duty exemption was given to the organizers. Taking into account the sensitivity of the items, facility of on-site examination of goods by the Customs Officers was extended on payment of merchant overtime fee. The goods were escorted by Customs Officers to the site of examination.